

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.191/2019

Date of Decision: 02.05.2019.

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N. SINGH, MEMBER (J)

Dr. (Mrs.) Priya Srinivasan, Age 44 years
 (W/o Shri P. Srinivasan) employed as
 Scientific Officer/D, Bhabha Atomic
 Research Centre, Trombay, Mumbai 400 085.
 Presently temporarily on leave and
 R/at 55, Boulevard de la Republique 13100
 Aix-en-Provence, France)
 R/at C-7, Sarang, Anushaktinagar,
 Mumbai 400 094.

... *Applicant*

(By Advocate Ms. Annie Nadar)

VERSUS

1. Union of India, through
 The Secretary, Dept. of Atomic Energy,
 Bhabha Atomic Research Centre,
 Trombay, Mumbai 400 085.
2. The Director,
 Bhabha Atomic Research Centre,
 Trombay, Mumbai 400 085.
3. The Controller,
 Bhabha Atomic Research Centre,
 Trombay, Mumbai 400 085.
4. The Chief Administrative Officer,
 Bhabha Atomic Research Centre,
 Trombay, Mumbai 400 085.

... *Respondents*

(By Advocate Shri Sampanna Walavalkar)

ORDER (Oral)

Per : R.N. Singh, Member (J)

The Applicant who is working as
 Scientist 'D' under the respondents has
 filed the present OA under Section 19 of the

Administrative Tribunals Act, 1985 praying for a direction to the respondents to provide a full and complete copy of her APAR for the year 2016-17, duly completed in all respects by Reporting, Reviewing and Accepting officers forthwith, as per rules and law.

2. Learned counsel for the respondents Shri Sampanna Walavalkar, under instructions from Shri Saurav Singh working as Assistant in Legal department in the office of Respondent Nos. 2 to 4 submits that the APAR of the applicant for the year 2016-17 shall be supplied to the applicant, complete in all respects within 20 days from today.

3. Learned counsel for the applicant submits that in view of the aforesaid statement made on behalf of the respondents, the applicant's grievances will get redressed. Learned counsel for the applicant further submits that presently the applicant is ~~Abroad~~, therefore, the aforesaid APAR can be supplied to the applicant at her present address or even through her counsel within the aforesaid 20 days.

4. In the aforesaid terms, the OA stands disposed of. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.

